

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3453/2004

(From the judgement and order dated 19/03/2004 in CRLA No. 227/2002 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

JALARAM

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(With appln(s) for bail)

Date: 11/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. U.U. Lalit, Sr. Adv.

Mr. Ram Niwas, Adv.

Ms. Pratibha Jain, Adv.

For Respondent(s)

Mr. Kumar Kartikay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time is granted for filing

vakalatnama.

(R.K. DHAWAN)

(VEERA VERMA)

COURT MASTER

COURT MASTER